

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2639

ANSWERED ON:01.08.2017

Sugar Quota to Kerala

Rajesh Shri M. B.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government has stopped its allotment of sugar quota to Kerala since May 2017;
- (b) if so, the reasons therefor; and
- (c) whether the Government will provide sugar to those who belongs to the priority category and if so, the details thereof?

**Answer**

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
(SHRI C. R. CHAUDHARY)

(a),(b)&(c) The State-wise quota/allocation based system for distribution of sugar through Public Distribution System (PDS) was dismantled after de-regulation of sugar sector in April, 2013. Under the new dispensation, States/UTs are to procure sugar from open market for meeting their PDS requirement. The Central Government has been reimbursing a fixed subsidy @ Rs. 18.50 per kg limited to quantity as fixed State/UT-wise, including Kerala in 2001 for covering all BPL population of the country and all the population of North Eastern States /Special Category States/Hilly States and Island Territories. However, the National Food Security Act (NFSA), 2013 is now being universally implemented in the entire country and the BPL category does not exist under the NFSA, 2013, whereas, the Antyodaya Anna Yojana (AAY) beneficiaries are clearly identified. The Government has reviewed the sugar subsidy scheme in May 2017 and has decided to continue it only for AAY families @ 1 kg per family per month.

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